

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:2307  
ANSWERED ON:10.03.2011  
MAHARATNA STATUS  
Ramasubbu Shri S.

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether many public sector Navratna companies were elevated to the rank of new Maharatna status;
- (b) if so, the details thereof; and
- (c) the privileges enjoyed by the Maharatna companies over Navratna and Mini-ratna companies?

**Answer**

THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI A. SAI PRATHAP)

- (a) and (b) : Four Navratna Central Public Sector Enterprises (CPSEs), namely, (i) Indian Oil Corporation Limited, (ii) NTPC Limited, (iii) Oil & Natural Gas Corporation Limited and (iv) Steel Authority of India Limited have been granted Maharatna status so far.
- (c) The Boards of Maharatna CPSEs have been delegated enhanced powers in the areas of investment in joint ventures/subsidiaries and creation of below Board level posts as compared to Navratna and Miniratna CPSEs.